

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00316/2020**

**Dated Monday the 16<sup>th</sup> day of March Two Thousand Twenty**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)  
HON'BLE MR. T. JACOB, Member (A)**

A. Nagaiah,  
Track Maintainer Gr. IV,  
O/o. Sr. Section Engineer/PW,  
Southern Railway, Tiruttani (RS). ....Applicant

By Advocate M/s. R. Pandian

Vs

1.Union of India rep by,  
The Secretary,  
Railway Board,  
New Delhi 110001.

2.The General Manager,  
Southern Railway,  
Park Town, Chennai 600003.

3.The Divisional Railway Manager,  
Southern Railway,  
Chennai Division,  
NGO Annex, Park Town.  
Chennai 600003.

4.Senior Divisional Personnel Officer,  
Southern Railway,  
Chennai Division,  
NGO Annex, Park Town,  
Chennai 600003. ....Respondents

By Advocate Mr. P. Srinivasan

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following reliefs :

"To call for all the records relating to non-consideration of applicant's case under the Liberalized Active Retirement Scheme for Guaranteed Employment for Safety Staff (LARSGESS). Consequently to direct :

- a. The 4<sup>th</sup> respondents to allow retirement of the applicant under LARSGESS and simultaneously appointing the applicant's son Mr. Arava Ravikumar as he was already found fit for the post of Track Maintainer and
- b. to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. It is submitted that the applicant who was working as Track Maintainer submitted his application seeking retirement and simultaneous appointment of his son under the LARSGESS scheme. All the processes were concluded during the year 2017 and his son was subjected to medical examination on 08.02.2018. However, no further action was taken by the respondents. Later he came to know that the scheme was terminated w.e.f. 27.10.2017. The applicant submits that in his case the processes were completed before 27.10.2017 and the medical examination was delayed due to administrative reasons. He made a representation dt. 03.06.2019 for appointment of his son under the LARSGESS Scheme which is still pending for consideration.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority is directed to consider the representation within a time limit to be stipulated by this Tribunal.

4. Mr. P. Srinivasan takes notice for the respondents.

5. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider the representation of the applicant dt. 03.06.2019 (Annexure A9) in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage. No costs.

(T.Jacob)  
Member(A)

(P. Madhavan)  
Member(J)

16.03.2020

SKSI